

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 383/JPR/2022
CP No. (IB)- 301/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Mr. Pawan Kumar Bang **Financial Creditor/ Applicant**

Versus

M/s Star Valley Buildhome Pvt. Ltd. ...**Corporate Debtor/ Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Sourabh Jain, Adv.
For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

Heard Mr. Sourabh Jain, Adv. appearing on behalf of the Petitioner/ Financial Creditor who seeks to withdraw the present application. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent. It is stated that the Applicant is not fulfilling the required threshold as required in the judgement passed by the Hon'ble Supreme Court in the matter of *Manish Kumar Vs. Union of India & Ors.* Learned Counsel for the Petitioner is permitted to withdraw the present application. **CP No. (IB)- 301/7/JPR/2019** is dismissed as withdrawn.

All pending IA(s) in this matter stands disposed of accordingly.

Sdr

(Rajeev Mehrotra)
Technical Member

November 16, 2023

Sdr

(Deep Chandra Joshi)
Judicial Member

NK